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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1850/2004

Tuesday, this the 3rd day of August, 2004.

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri J.P.Bhardwaj  
R/o B-53, Gulmohar Park, New Delhi-49  
(By Advocate: Shri D.P.Kaushik) ..Applicant

Versus

1. Union of India  
through its Secretary  
Ministry of Information & Broadcasting  
Shastry Bhavan, New Delhi-1
2. Pay & Accounts Officer (IRLA)  
Ministry of Information & Broadcasting  
AGCR Building, New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

During the course of submissions, learned counsel for applicant did not dispute that his legal notice is dated 12.4.2004, copy of which Annexure A-1.

2. Taking stock of this fact, at this stage without dwelling into the merits of the matter, it is directed that respondent No.1 would consider the said legal notice and pass appropriate speaking order within four months of the receipt of a certified copy of the present order, which may be communicated to the applicant.

3. OA is disposed of. We, however, make it clear that nothing said herein is any expression of opinion on the merits of the matter.

*Naik*  
( S. K. Naik )  
Member (A)

*V Ag*  
( V. S. Aggarwal )  
Chairman

/sunil/